

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-353(ND)2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017**

**NAME OF THE COMPANY:** M/s R S Polychem V/s. M/s. Chempharm Industries India Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s) : Mr. Siddharth Sharma, Advocate

For the Respondent (s): Mr. Sudhir Kulshreshtha and Ms. Sushma Singh, Advocates

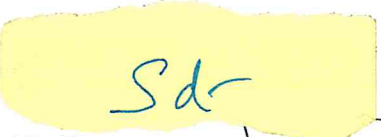
**ORDER**

Application CA 331/2017 has been filed by the petitioner praying for condonation of delay in filing the certificate required under Section 9(3)(c) of the Code. The grounds given for the delay is that the bank account was closed and the bank has taken time over issuing the same. Upon receipt of the same, steps have been taken by the petitioner to file it with the Registry.

Given the facts and circumstances of the case, the delay in filing the same is being condoned. No notice of the same is required to be issued to the Respondent.

Talks of compromise are stated to have been initiated between the parties. One opportunity is granted.

Be listed on 1<sup>st</sup> December, 2017 for final disposal.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**